

In the court of the District Munsif Cum Judicial Magistrate, Peraiyur.

Present: Thiru.E.Muthusamy, B.A.,B.L.,

District Munsif Cum Judicial Magistrate, Peraiyur.

14th day of August 2020

Spl. Cr.M.P.No.31/2020

Chinnasamy, S/o.Nallamayan,Kamalapatti,Peraiyur TK.,Madurai District.

..... Petitioner/Accused

/Vs/

State Through the S.I. of Police,
Sedappty P.S.Cr.No.1849/2020.

..... Respondent/Complainant

Remanded On: 14.08.2020

Petition U/S 437 Cr.P.C in praying to enlarge the Petitioner on bail for the offences U/S.4(1-A) TNP Act.

This Petition coming on this day for hearing before me in the Present of Thiru.A.Murali @ Padmanaban, Advocate for the Petitioner and of the Public Prosecutor Grade I for the State this court passed the following.

ORDER

Heard, Records Perused and found that the above said offence U/s. 4(1)(A) of TNP Act is triable by the Court of Sessions. Hence Petition is dismissed as not maintainable.

**(S.d.)E.Muthusamy,B.A.,B.L.,
District Munsif Cum Judicial Magistrate,
Peraiyur.**